IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD HYDERABAD BENCH

	A.T \ OM.A.O	NO. 221/1990 1989.
	Annicolation with a dear to the property of th	Applicant(S).
	•	Versus
,		
		Respondent(S).
		1
DATE	OFFICE NOTE	ORDERS.
	f t	14/03/1990
	Mr. K. L. N. Sodmay	ADMIT. Notice to the respondents for filing counter within six weeks before the Registrar.
	1	The learned counsel for the applicants states, that the applicants have exercised their option for continuing as Observation Supervisors and as per the Circular No.5-44/84 NCG dated 4-3-1987, they will have to be continued as Observation Supervisors. He, therefore, contends that the
	Issue today (BO)	imbugned order, issued in MEMO No.E7/OS/Se ect/ III/59, dated 24-2-1990 by the 3rd respondent wherein the applicants have been reverted as Telephone Supervisors and in their place two other persons have been postedgisainValidhon@h@ulearnedr counsel for the applicants also states that Shri Ch.Kondayya, SS(O), O/o the OET, APM and M.Surya Rao, TS(O), Kakinada, who are not eligible to hold the posts of Observation Supervisors after the abolition of the posts, have been posted to hold these posts.
	Notice Issued to RR, to 3, firms	In view of these avermets of the learned counsel for the applicants, interim directions are issued to maintain STATUS QUO as of today i.e. 14-3-1990. Post for further orders/directions on 21-3-1990.
·	and for the quiliness on 21-3-90.	buj (B.N.J.)
1 1 1	Do513/00	Adjourned to Friday (23-3.90) of The treatment on behalf of counsed by April and
	J. D.	SOC SNA
70%	m. 16/3.	(P.T.O.).
6	Ju.	